

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP No. 82/2000 in  
OA No. 193/2000

New Delhi this the 25th day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Brish Bhan Ram S/O Shri Sukhnandan Ram  
R/O O/46 Mangolpuri  
Delhi. ... Applicant

( By Shri U.Srivastava, Advocate)

-Versus-

1. Shri A.K.Singh,  
Commandant General  
Home Guards & Civil Defence  
CTI Building, Raja Garden,  
New Delhi.
2. Shri L.S.Sandhu  
Commandant,  
Delhi Home Guards, CTI Building  
Raja Garden, New Delhi. ... Respondents

(By Shri Rajinder Pandita, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Respondents in their affidavit in reply have inter  
alia averred as under:-

- "3. That the para (4) of the Contempt  
Petition is admitted to the extent that  
the Hon'ble Tribunal was pleased to  
pass a status quo order on 31.1.2000  
and the Respondents had issued the  
discharge order No.2120 on 25th  
February, 2000 in respect of petitioner  
inadvertently as the list of the  
discharge candidates/the persons who  
had completed three years was prepared  
and the order of the court (status quo  
order) was not placed in the file.

The respondents cancelled the discharge  
order No.2120 dated 25.2.2000 vide  
office order No.F.L.B./DSO(NR)/  
B.B.R./2000/23-26, dated 2.3.2000.  
(photocopy of the order is annexed as  
Annexure-R-I)


4. That the Respondents are tendering  
unconditional apology, which may be  
accepted as the Respondents have not

committed any wilful or deliberate disobedience of the Tribunal's order and have not committed any wilful deliberate delay in passing cancellation order in respect of office order No.2120 dated 25.2.2000 as we have the highest regard/respect for the judiciary.

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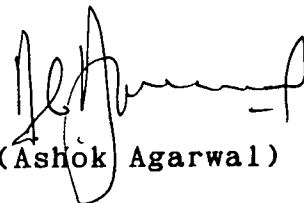
That in view of the above submissions, I humbly submit and tender unconditional apology as the Respondents have not committed any wilful or deliberate disobedience of the Hon'ble Tribunal's order dated 31.1.2000. It is also submitted/prayed that the instant Contempt Petition may be dismissed and the notices issued may be withdrawn."

2. Since the order of 25.2.2000 has now been withdrawn by a later order passed on 2.3.2000 at Annexure-R-I and in view of the aforesaid averments contained in the affidavit of Shri L.S.Sandhu, Commandant, Home Guards, we do not find this a fit case to pursue the present Contempt Petition. The same is accordingly dismissed. Notice of contempt is discharged.



(V.K. Majotra)

Member(A)



(Ashok Agarwal)

Chairman

sns